

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR.JUSTICE K. BABU

Thursday, the 15th day of June 2023 / 25th Jyaishta, 1945

CRL.M.APPL.NO.1/2023 IN CRL.MC NO. 4676 OF 2023

CRIME NO.1481/2017 OF Cheranelloor Police Station, Ernakulam
CC 1417/2017 OF JUDICIAL MAGISTRATE OF FIRST CLASS - IX, ERNAKULAM

PETITIONER/PETITIONER:

UNNI MUKUNDAN, AGED 35 YEARS, S/O MUKUNDAN "VRINDAVAN" NR
KENDRIYAVIDHYALAYA S R K NAGAR OTTAPALAM - 679 103.

RESPONDENTS/RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM - 682 031.
2. SUB INSPECTOR OF POLICE CHERANELLOOR POLICE STATION, ERNAKULAM - 682 034.
3. PREETHI CHACKO, AGED 34 YEARS, D/O CHACKO DEVASIA, RESIDING AT HOUSE NO 39/4525, K C ABRAHAM MASTER ROAD, PANAMPILLY NAGAR, NEAR FEDERAL BANK, KOCHI , PIN - 683 036.

Application praying that in the circumstances stated therein the High Court be pleased to stay all the further proceedings pursuant to CC 1417/2017 on the file of Judicial First-Class Magistrate Court-IX, Ernakulam and consequential proceedings, pending disposal of the above Criminal M C.

This application coming on for orders upon perusing the application and upon hearing the arguments of M/S.SAIBY JOSE KIDANGOOR, BENNY ANTONY PAREL, ANOOP SEBASTIAN, PRAMITHA AUGUSTINE, IRINE MATHEW, ADITHYA KIRAN V.E, ANJALI NAIR, NAAIL FATHIMA ABDULLA A. & SWATHY SUDHIR, Advocates for the petitioner and of PUBLIC PROSECUTOR for the first and second respondents and of M/S.V.SREEJITH & MANSOOR.B.H., Advocates for the third respondent, the court passed the following:

ORDER

The Station House Officer concerned may take the statement through video conference.

Further proceedings in the Court below shall stand stayed for a period of two months.

Post after two months.

Sd/-

K. BABU, JUDGE